

(b) Out of these three complaints, two complaints pertained to the "Denotified Area" for which the concerned Deputy Commissioners of MCD, have been asked to take further necessary action. As regards the remaining one complaint which falls within the jurisdiction of DDA, demolition orders have been issued on 18.11.1999.

(c) Nil.

Permission for a Motel by MCD on Gram Sabha Land

628. SHRIMATI JAYAPRADA NAHATA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Municipal Corporation of Delhi has granted permission for a Motel in Samalkha Village on Khasra Nos. 30/18/2, 30/ 19/2, and 30/23;

(b) if so, the details thereof;

(c) whether the said land belongs to Gram Sabha Samalkha as per the latest revenue records;

(d) if so, under which rule has the MCD granted permission of a Motel on a Gram Sabha land;

(e) the action taken / proposed to be taken against erring officials in this regard; and

(f) the details of such other permission that has been granted for motels on Gram Sabha land in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA): (a) No, Sir.-

(b) Does not arise in view of reply to part (a) above.

(c) Yes, Sir.;

(d) and (e) Do not arise in view of reply to part (a) above;

(f) Municipal Corporation of Delhi has reported that no Such permission has been granted.